सेवा में –

माननीय अध्यक्ष महोदय
मा0राष्ट्रीय हरित अधिकरण
मुख्य ब्रांच नई दिल्ली भारत

विषय – ओ0ए0 संख्या 472/2024 सम्पूर्णा नन्द बनाम मे0 मो0 शाह के सम्बंध में–

महोदय–

सादर अवगत कराना है कि प्रार्थी सम्पूर्णा नन्द पुत्र श्री कल्लू राम, ग्राम– भगौती देई पो0– पटिहटा, त0– चुनार जनपद– मिर्जापुर उ0प्र0 का मूलनिवासी है तथा ओ0ए0 संख्या उपरोक्त में आवेदक/पेटिशनर है।

महोदय उपरोक्त ओ0ए0 में प्रश्नगत खनन पट्टे का निरीक्षण संयुक्त जॉच समिति ने जितनी भी बार किया है पाया है कि यह खनन पट्टा नियमों की अनदेखी कर संचालित हो रहा है और सीटीओ सीटीई में दिए गए शर्तो का अनुपालन नहीं कर रहा है। जिसके कारण लगातार पर्यावरणीय क्षति हो रही है जिस पर उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के निर्देश पर इस खनन पट्टे को दिनांक 19/02/2024 के पत्र संदर्भ सं0–एच07137 के माध्यम से बंदी आदेश जारी कर दिया गया था साथ ही दिनांक 06/03/2024 को स्थलीय निरीक्षण कर सभी कार्य बंद कराते हुए खनन पट्टे को क्षेत्रीय प्रदूषण अधिकारी प्रदूषण नियंत्रण बोर्ड उ0प्र0 सोनभद्र के द्वारा सील कर दिया गया था ऐसा इनके द्वारा माननीय एनजीटी में भी बताया जा चुका है । जबकि 4 मई 2024 को सबसे बाद में जो संयुक्त जॉच समिति ने जॉच किया है उसने भी पाया है कि इस खनन पट्टे में भारी खामिया है। **निरीक्षण के समय दो ही पीलरों का पाया जाना अति गंभीर बात है क्योकि खनन पट्टे का क्षेत्रफल ही पीलरों पर निर्भरत करता है और अवैध खनन को रोकने में सहायता करता है**।लेकिन यहॉ 8 वर्ष बीत जाने के बाद भी लोग पीलर नहीं लगा पाए हैं वो भी तब जब माननीय एनजीटी के दिशानिर्देश पर गठीत संयुक्त जॉच समिति खनन पट्टे का स्थलीय निरीक्षण करने गई हो। इनके द्वारा सीटीई के शर्तो को नहीं पुरा किया जा रहा है न हीं सीटीओं के शर्तो का पालन किया जा रहा है। ऐसे में इकाई के संचालन पर रोक जारी रखा जाए। साथ ही अनुपालन की स्थिति जॉच करने वाली समिति यह भी सुनिश्चित करें कि जॉच के समय आवेदक की भी उपस्थिति हो और हो सके तो गॉव के लोगों की भी उपस्थिति सुनिश्चित किया जाय। **सबसे विशेष ग्रीन बेल्ट तैयार नहीं की गई है इनके द्वारा अभी तक । महोदय ऐसा इसलिए है कि उक्त खनन पट्टे के साथ ही क्षेत्र में संचालित किसी भी खनन पट्टे और स्टोन क्रेशर प्लांटों द्वारा सीटीओ सीटीई में उल्लेखित शर्तो का अनुपालन नहीं किया जा रहा है क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड सोनभद्र उ0प्र0 बिना किसी अनुपालन के ही कुछ क्रेशर प्लांटों और खनन पट्टों में शर्तो के अनुपालन स्थिति को सही दिखाते हुए उन्हे संचालित करने की**

संस्तुति की गई जबकि किसी भी खनन पट्टे या स्टोन क्रेशर प्लांट को उसी शर्तों का अनुपालन दिखाया गया है जो स्थाई नहीं है अर्थात जिन्हें कभी भी चालू या बंद किया जा सकता है जो स्थाई है उसे नहीं दिखा रहे हैं जैसे ग्रीन बेल्ट, पीलर आदि इससे स्पष्ट है कि यहॉ के क्षेत्रीय अधिकारी और खनन पट्टे व स्टोन क्रेशर प्लांट संचालकों के बीच मिलीभगत से सभी का संचालन नियम विरुद्ध हो रहा है।

प्रार्थना– श्रीमान जी से विनम्रता पूर्वक निवेदन है कि ओ0ए0 सं0 472/2024 सम्पूर्णा नन्द बनाम मो0 शाह में जो संचालन की संस्तुति क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड सोनभद्र उ0प्र0 श्री उमेश गुप्ता जी के द्वारा किया जा रहा है इस पर तत्काल रोक लगाते हुए इसकी जॉच एक केन्द्रीय संयुक्त समिति द्वारा किसी न्यायिक सदस्य के उपस्थिति में करवाई जाए साथ ही जॉच के समय आवेदक और हो सके तो गॉव के लोगों की भी उपस्थिति सुनिश्चित किया जाए क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड सोनभद्र उ0प्र0 श्री उमेश गुप्ता जी के भूमिका का भी जॉच कराया जाए की इनके द्वारा ऐसा क्यों और किस लिए किया जा रहा है। आपकी महान कृपा होगी।

प्रार्थी

Sampurnanand 11/8/24

दिनांक- 11/08/2024

सम्पूर्णा नन्द

ग्राम– भगौती देई पो0– पटिहटा

त0– चुनार, जनपद– मिर्जापुर

उ0प्र0 पिन–231304

Joint Committee Report in pursuant to order dated 25.04.2024 passed by Hon'ble NGT in the matter of Original Application No. 472/2024, Sampurna Nand versus M/s MO Shah & Ors. and order dated 12.03.2024 passed by Hon'ble NGT in the matter of Original Application No. 521/2022, Sampurna Nand Vs. State of U.P.

1. Hon'ble NGT vide its Order dated 12.03.2024 in the matter of Original Application No. 521/2022, Sampurna Nand Vs. State of U.P., instructed the following:-

"21...All the Project Proponents of mining leases are directed to file their compliance reports in response to the reports of the Joint Committee, UPPCB and District Magistrate, Mirzapur with details of action taken/contemplated for the compliance of consent conditions as applicable to them within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and sent copy thereof to the Member Secretary, UPPCB. In view of complexity of the issues involved regarding compliance of environmental clearance/consent conditions imposed on the lease holders, we consider it appropriate to constitute a committee comprising of Member Secretary, UPPCB as Chairperson, representative of SEIAA, Lucknow and representative of Principal Secretary, Irrigation and Water Resources Department, Government of Uttar Pradesh as Members for examining/assessment/ verification of the compliance reports filed by the Project Proponents of the mining leases regarding compliance with the environmental clearance and consent conditions imposed by SEIAA and UPPCB. The Director Mining and Geology, Uttar Pradesh shall take remedial action for cancellation/modification of the leases which are found close to Jargo Dam and UPPCB shall take action regarding ordering of closure/revocation of closure in view of non-compliance/compliance with the EC and consent conditions. The SEIAA will be the nodal agency for coordination and compliance in this regard.

22. List for further consideration on 25.04.2024..."

2. For Accordingly, the following members have been nominated by the concerned departments for the said committee:-
   a. Shri Sanjeev Kumar Singh, Member Secretary, UPPCB, Lucknow.
   b. Dr. Ratan kar, Member SEAC-1, SEIAA UP, Lucknow.
   c. Shri Siddharth Kumar Singh, Chief Engineer (Son), Irrigation and Water Resource Department, Varanasi.
3. The mining lease holder namely M/s Shri Mohd Shah (Building Stone), Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur has submitted his representation against closure order dated 19.02.2024 issued by UPPCB.
4. The Committee members discussed and decided a date for carrying out field visit. Intimation letter has issued to all concerning departments vide letter dated 30.04.2024 (Annexure-1). The joint committee conducted the site visit on dated-04.05.2024 of the concerned Mining Lease for verifying compliance status of the representation.
5. On the basis of facts found during field visit as well as available records, the detailed inspection report of the said mining lease is as follows:-

a) The mining lease is located at Arazi. No.732, Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur and sanctioned lease area of the mining lease is 1.01 Hectare as per environment clearance dated 19.07.2016.

b) The proponent has obtained environment clearance from District Level Environment Impact Assessment Authority (DEIAA) vide Ref. no. 17/Parya/DEAC/Sand Stone/MZP/2016 dated-19.07.2016 (Annxeure-2).

c) In compliance of Office Memorandum issued by MoEF&CC vide letter dated 28.04.2023, EC granted by DEIAA for above mining lease has to be reappraised by SEIAA or fresh EC has to be obtained by project proponent from SEIAA. Project proponent has not obtained the EC from SEIAA.

d) The project proponent informed that compliance report of the conditions imposed in EC granted by DEIAA was submitted 06 monthly basis. The copies are submitted along with representation by lease holder.

e) The Pillar's coordinate of mining lease showing environment clearance are follows:-

Pillars	Latitude (N)	Longitude (E)
A	25°03'17.87"N	82°59'42.44"E
B	25°03'18.36"N	82°59'43.12"E

दो से ज्यादा पिलर होना चाहिए

f) The proponent has obtained CTO from the U.P. Pollution Control Board vide ref. no. 185408/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023 dated-05.06.2023 (Annxeure-3). As per CTO, the production / mining capacity of Building Stone (Sand Stone) is 20000 cubic meters per year by open cast and semi mechanised method. This CTO is valid up to 31.12.2027.

g) On the day of visit, no mining work was being found in the lease area.

h) The proponent has erected some pillars without showing coordinates around lease area for demarcation.

i) The proponent has established fencing around the whole periphery of the lease area.

j) The proponent has not developed wind break in form of adequate tiers of plantation around the lease area. However, the representative of proponent informed that all efforts for developing plantation around periphery of lease area failed due to rocky terrain. Some plantation have been found near mining lease area as per detail provided in representation.

k) On the day of visit, it was observed that there was no dust suppression mechanism to control the emission generated from vehicular movement at the site. However, the representative informed that sprinklers mounted water tanker was used during operation of mining activity. At present it is not hired due to non-operation of mines.

l) No Sign of deep-hole drilling & blasting was observed during the inspection.

m) The mining lease is located beyond from buffer zone of Jargo-Dam.

n) Approach roads were found in inappropriate condition. They were dusty.

o) Proponent of the said mining lease has submitted compliance status of CSR/ CER activities, which could not be verified during site visit. However, the lease holder informed through their representation that the lease holder had